

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

First Refresher Course for the Civil Judges Class II from 2017 Batch

From 11.03.2019 to 15.03.2019

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:30 pm	SESSION – V 4:35 pm onwards
11.03.2019 (Monday)	Inauguration of the Course and Introduction of participants and faculties, feedback from the participants and identification of issues and challenges faced by the participant Judges. – By Officers of the Academy	Court Management, Board management and Case management – By Pradeep Kumar Vyas, Director, MPSJA	Key issues relating to adjournments under Section 309 Cr.P.C. & Order 17 C.P.C., expeditious trial of civil & criminal cases and speedy disposal of interim application filed therein – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Recording of evidence in civil cases with discussion on issues relating to marking and proof of documents – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA	Key issues relating to Court Fees and Suits Valuation – By Shri Awdhesh Ku. Gupta, Faculty member (Sr.), MPSJA
12.03.2019 (Tuesday)	Key issues relating to Hindu Succession Act, 1956 – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Issues relating to Specific Relief Act, 1963 with specific reference to recent amendments – By Shri Yashpal Singh, OSD, MPSJA	Key issues relating to Registration Act, 1908 & Stamp Act, 1899 – By Shri Awdhesh Ku. Gupta, Faculty member (Sr.), MPSJA	Issues relating to electronic evidence & recording of evidence through video conferencing – By Shri Yashpal Singh, OSD, MPSJA	Discussion on Execution Proceedings – By Shri Awdhesh Ku. Gupta, Faculty member (Sr.), MPSJA
13.03.2019 (Wednesday)	Issues relating to arrest, remand and bail with reference to Special Acts (I.T. Act, POCSO Act, NDPS Act, Atrocities Act etc.) – By Pradeep Kumar Vyas, Director, MPSJA	Discussion on – Cognizance upon police report & complaint and key issues relating to private complaint – By Shri Yashpal Singh, OSD, MPSJA	(i) Recording of evidence in criminal cases (ii) Recording of statement under Section 164 Cr.P.C. – By Pradeep Kumar Vyas, Director, MPSJA	(i) Trial of counter cases (ii) Issues relating to Section 299 Cr.P.C. – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to Protection of Women from Domestic Violence Act, 2005 & Section 125 Cr.P.C. – By Smt. Sangeeta Yadav, Faculty member (Jr.), MPSJA With Ms Swati Bajaj, OSD, MPSJA

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14.03.2019 (Thursday)	Marshalling and appreciation of Evidence – By Pradeep Kumar Vyas, Director, MPSJA	Key issues relating to Wild Life Protection Act, 1972, Indian Forest Act, 1927 and Biological Diversity Act, 2002 – By Ms Swati Bajaj, OSD, MPSJA	Discussion on civil judgment and framing of issues submitted by the participants – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA, Smt. Sangeeta Yadav, Faculty Member (Jr.), MPSJA & Ms Swati Bajaj, OSD, MPSJA	Discussion on Criminal Judgment, framing of charges and examination of accused submitted by participants – By Pradeep Kumar Vyas, Director, MPSJA, Shri Awdhesh Ku. Gupta, Faculty Member (Sr.), MPSJA & Shri Yashpal Singh, OSD, MPSJA	Key issues relating to offences under Special Acts – Arms Act, Excise Act, Gambling, Police Act, Govansh Vadh Pratishedh Adhinyam etc. – By Shri Awdhesh Ku. Gupta, Faculty Member (Sr.), MPSJA
15.03.2019 (Friday)	Key issues relating to Negotiable Instruments Act, 1881 – By Shri Vidhan Maheshwari, Assistant Director, MPSJA	Sensitization on – Juvenile Justice (Care & Protection of Children) Act, 2015 – By Smt. Sangeeta Yadav, Faculty Member (Jr.), MPSJA	Issues relating to M.P. Civil Services (Conduct) Rules, 1965 for Judges of District Judiciary & Dos & Don'ts of a Judge – Vigilance perspective – By Shri Prem Narayan Singh, Registrar (Vig.), High Court of M.P.	Open Interactive Session on civil & criminal side – By Officers of the Academy	Valedictory session – By Officers of the Academy

- Note: (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR